

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-924(ND)2018**

**SECTION OF THE COMPANIES ACT, 2013: 9 of IBC, 2016**

**In the matter of:**

**M/s. Simplex Infrastructures Ltd.**

**....Petitioner**

**V/s.**

**North Town Estates Pvt. Ltd.**

**....Respondent**

**Order delivered on 13.09.2018**

**Coram:**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**


**For Petitioner (s) : Mr. Ankit Raj, Advocate**


**For Respondent (s) : None**

**ORDER**

Ld. Counsel for the Petitioner submits that a compromise is being effected between the parties and he shall be taking due steps to withdraw the present petition on placing the compromise on record.

To come up on 20<sup>th</sup> September, 2018.

  
**(Deepa Krishan)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**